

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

I.A. NO.712 of 2025

IN

EXECUTION APPLICATION NO.2 OF 2025

IN

APPEAL NO.148 OF 2015

IN THE MATTER OF:

E.A.S. SARMA

... APPLICANT

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO.3/ANDHRA
PRADESH CAPITAL REGION DEVELOPMENT
AUTHORITY**

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GUNTUR PRAMOD KUMAR

ADVOCATE FOR RESPONDENT NO.3

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New Delhi-110001

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PLACE: NEW DELHI

DATE: 02.02.2026

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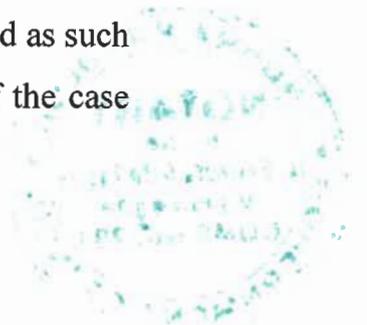
UNION OF INDIA & ORS.

... RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO.3/ANDHRA
PRADESH CAPITAL REGION DEVELOPMENT
AUTHORITY**

I, K. Kannababu, IAS, S/o Sri K Subba Rao, aged about 56 years, Office of the Commissioner, Andhra Pradesh Capital Region Development Authority, Amaravati, Guntur District, Andhra Pradesh, do hereby solemnly affirm and sincerely state as under:

1. I am the Commissioner of the Andhra Pradesh Capital Region Development Authority/Respondent No.3 herein and as such I am well aware of the facts and circumstances of the case

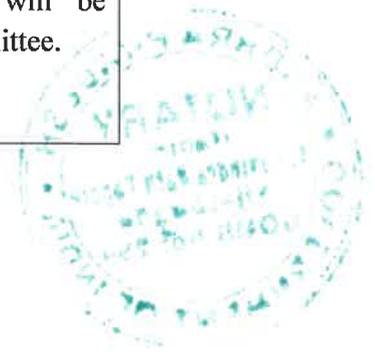


based on the available records. I am authorised and competent to affirm this affidavit.

2. The Respondent respectfully denies all allegations, averments, and contentions raised by the Applicant in the Rejoinder, save and except those specifically admitted herein. Any statement not expressly dealt with shall be deemed to have been denied.
3. The Applicant is well-aware that the Answering Respondent has been uploading documents related to the project on its website and he has in fact accessed many documents from the website and has also annexed such documents to his pleadings before this Hon'ble Tribunal. Despite the same, the Applicant is again seeking the said documents with the sole objective of prolonging the litigation.
4. Considering the fact that the Reports of the Supervisory Committee are submitted to this Hon'ble Tribunal, on the last date of hearing, this Hon'ble Tribunal was pleased to observe that the Applicant may approach on the administrative side for any reference to such documents.
5. Reply on behalf of the Answering Respondent to each of the document sought by the Applicant is as under:



S No.	Document	Reply
1.	Interim report of the Hydrogeomorphological study dated 21.04.2025.	The Interim Report was uploaded on APCDRA/ Answering Respondent's website on 01.02.2026.
2.	Final report of the Hydrogeomorphological study as stated by Respondent No. 3 to be submitted by July, 2025	The Final Report was submitted to the APPCB on 10.10.2025 for circulation to the Implementation Committee and the Supervisory Committee. The Final Report was uploaded on APCRDA/ Answering Respondent's website on 15.10.2025. Revised Report was uploaded on APCRDA/ Answering Respondent's website on 01.02.2026.
3.	Report of the International Council for Local Environmental Initiatives as stated to be submitted by October, 2025	The Report was circulated to the Implementation Committee and Supervisory Committee on 18.11.2025. The Report was uploaded on APCRDA/ Answering Respondent's website on 21.01.2026.
4.	Report of the Advisory Committee chaired by Prof. C.R. Babu constituted by the Respondent No. 3, for greenery guidelines for the Capital Region, with specific focus on conservation and ecological restoration of hills and hillocks.	The Committee was never mandated to give any Report and nothing has been stated in the earlier Reply by the Answering Respondent to say that any Report has been or will be submitted by this Committee.



		The Committee is advising the Answering Respondent on Greenery Guidelines for the Capital City. The said Guidelines are being finalised and the same is expected to be done by the end of February, 2026. As and when it is finalised, it will be uploaded on the website.
5.	Compliance and Status Report of Supervisory Committee dated 16.04.2018 submitted before this Hon'ble Tribunal [vide covering letter No. 453/Sec.I/2018 dated 16.04.2018 of the EFS&T Department, Govt. of Andhra Pradesh]	This Hon'ble Tribunal was pleased to observe that the Applicant may approach on the administrative side for any reference to such documents.
6.	Compliance and Status Report submitted by Supervisory Committee on 21.04.2025 in this Hon'ble Tribunal [vide covering Letter No.453/Sec.I/2018 dated 21.04.2025 of the EFS&T Department, Government of Andhra Pradesh].	This Hon'ble Tribunal was pleased to observe that the Applicant may approach on the administrative side for any reference to such documents.
7.	Minutes of the Meetings of the Implementation Committee held on 14.02.2018, 3.12.2018, 21.01.2025 and 10.07.2025.	The Minutes of the Meeting are available with APPCB.
8.	Latest Reports of the Supervisory and Implementation Committee as mentioned in both Para 50 of Reply by Respondent No. 3, and Para 9 of Reply by	This Hon'ble Tribunal was pleased to observe that the Applicant may approach on the administrative side for any reference to such documents as the Reports of the Supervisory Committee.



	Respondent No. 2, respectively.	Reports of the Implementation Committee are available with the APPCB.
9.	Half yearly compliance report dated 16.07.2025	The Compliance Report is available with AP SEIAA and the same is also available on the parivesh portal of MoEF & CC. The Report was also uploaded on APCRDA/Answering Respondent's website on 09.01.2026.

6. In the aforesaid circumstances, it is respectfully submitted that the present Application is devoid of any merit. The Applicant has no real grievance and has failed to show any non-compliance. However, he is asking for all these documents is trying to clutch on to straws, with a sole reason to find anything which he can use for trying to stall the project.

7. It is, therefore, most humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the present Application and pass any order(s) as it deems fit in the interest of justice.



Tagore
K. RAVINDRA NATH TAGORE
 B.Com., LL.B.,
 NOTARY
 VIJAYAWADA - ANDHRA PRADESH

Manee
 DEPONENT

COMMISSIONER
 APCRDA, AMARAVATI

VERIFICATION

I, the deponent above named, do hereby verify that the contents of the affidavit are true to the best of my knowledge, belief and that no part of it is false and nothing material has been concealed there from.

Verified at Amravati on this the 2nd day of February, 2026.

mmel
DEPONENT

COMMISSIONER
APCRDA, AMARAVATI



K. Ravindra Nath Tagore

K. RAVINDRA NATH TAGORE
B.Com., LL.B.,
NOTARY,
VIJAYAWADA - ANDHRA PRADESH



COMMISSIONER
APCRDA, AMARAVATI



Pramod Kumar Guntur <gunturpramodkumar@gmail.com>

EA No.2 of 2025

1 message

Pramod Kumar Guntur <gunturpramodkumar@gmail.com>

Mon, Feb 2, 2026 at 10:10 PM

To: litigation@dclawchambers.com

Cc: Gautam singh <gautamsinghh.ind@gmail.com>, Raghavendra Sreyas TVS <sreyas.tvsr@gmail.com>, rahul pratap <prataprahul7@gmail.com>

Sir,

Please find attached copies of the Additional Affidavit and Reply to IA No.712 of 2025 on behalf of Respondent No.3.

Thanks

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GUNTUR PRAMOD KUMAR**ADVOCATE-ON-RECORD,
SUPREME COURT OF INDIA****CHAMBER:** 312, C.K. DAPHTARY CHAMBERS,
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2 attachments**Reply of R3 to IA No.712 of 2025.pdf**
1208K**Additional Affidavit of R3.pdf**
11105K